

workers—under the Subsidised Industrial Housing Scheme:—

|                                    |                   |
|------------------------------------|-------------------|
| (i) Delhi Administration . . . . . | Rs. 143.81 lakhs. |
| (ii) Employers . . . . .           | Rs. 8.36 lakhs.   |
| (iii) Co-operatives . . . . .      | Rs. 1.05 lakh.    |
|                                    | Rs. 153.22 lakhs. |

(b) The estimated requirement of houses for eligible industrial workers in Delhi is 75,000. 3167 houses have been constructed so far.

Scheduled Tribes is now in an advanced stage of consideration and is likely to be finalised soon.

(c) and (d). There is no statutory obligation on industrial employers to construct houses for their industrial workers. Under the Subsidised Industrial Housing Scheme they can, however, utilise Central financial assistance upto 75 per cent (50 per cent as loan and 25 per cent as subsidy, to the approved cost of projects for construction of houses for their industrial workers. Out of 3167 houses, 445 houses have been constructed by industrial employers under the Scheme.

**Delhi Master Plan**

\*295. Shri N. C. Chatterji: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the progress made in the implementation of the Master Plan for Delhi;

(b) whether it is a fact that the Master Plan for Delhi was prepared more on theoretical grounds ignoring the realities of the existence of practical difficulties of the people who are settled; and

(c) if so, the steps taken to revise the Master Plan in the light of practical difficulties encountered?

**Lokur Committee on Scheduled Castes and Scheduled Tribes**

\*294. Shri S. M. Banerjee:  
Shri D. S. Patil:  
Shri A. V. Patil:

Will the Minister of Social Welfare be pleased to state:

(a) whether the Report of the Lokur Committee on the Scheduled Castes and Scheduled Tribes has been considered,

(b) if so, the main recommendations thereof; and

(c) the reaction of Government thereto?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guba): (a) to (c). A statement showing the recommendations made by the Lokur Committee is laid on the Table of the House. [Placed in the Library. See No. LT-267/87]. The whole question of the revision of the lists of Scheduled Castes and

The Minister of Works, Housing and Supply (Shri Jaganath Rao): (a) Copies of the Master Plan for Delhi Development Act, 1957 (Act 61 of 1957) are available in the Library of the House. A statement showing the progress made in the implementation of the Master Plan is being prepared and will be laid on the Table of the Sabha.

(b) No. The Master Plan for Delhi was prepared after extensive physical, social and economic surveys of the city and its surrounding areas. Due regard was paid to the existing land uses and other factors such as traffic and transportation, public utilities and community facilities having a bearing on the life and well-being of the community. The draft Master Plan was published for public objections and suggestions and an ad hoc Board consisting of Members of Parliament,